



2026:AHC-LKO:15057-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 169 of 2026

Krishna Kumar

.....Petitioner(s)

Versus

Prin. Secy. Panchayati Raj Deptt. Lko. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Hom Narayan Awasthi, Sonal Tripathi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

1. No one is present for the petitioner.

2. By means of this writ petition, the petitioner has prayed for the following main relief (s) :-

"Issue a writ, order or direction in the nature of Mandamus thereby commanding the opposite parties specially the opposite party no.2 to 5 to constitute the District Level Technical Team for physical and technical verification of the amount withdrawn from the Gram Panchayat from the year 2021 to till now by the opposite party no.6 & 7 by showing only paper work, and the applicant may also informed at the time of investigation, so that the petitioner could cooperation in the inquiry."

3. The allegations are against the opposite party no.6 and 7 i.e. Khand Vikas Adhikari, Vikas Khand Tejwapur, District Bahraich and the Secretary Gram Panchayat Behatabhaya, Vikas Khand Tejwapur, District Bahraich.

4. There are remedies available under Section 27 and Section 95(1)(g) of the Uttar Pradesh Panchayat Raj Act, 1947, thereof read with Rule 3 of the Uttar Pradesh Panchayat Raj (Removal of Pradhans, Up-Pradhans and Members) Enquiry Rules, 1997, which can be availed, if there is a cause.

5. Petition is **disposed of** accordingly.

February 24, 2026/Praveen

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)